IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

Appeal No.132/2017

In the matter of:

Raj Autorides (P) Limited

....PETITIONER

SECTION:

Under Section 252

Order delivered on 18.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Amit Agrawal, Advocate

For the Respondent/Cor. Debtor

For the RD (N)

For the Intervener

: Mr. Manish Raj, Co. Prosecutor

: Ms. Lakshmi Gurung, Standing

Counsel, Income tax Deptt.

ORDER

Learned authorized representative for the petitioner is present and represents that rejoinder to the reply as filed by the Respondent ROC has also been filed today (18.12.2017) vide diary No.5471.

The Bench Officer is directed to check with the Registry and update the records with the rejoinder stated to have been filed by the Petitioner. It is also represented by the Ld. authorized representative for the petitioner that jurisdictional office of the Income tax Department has also been served which completed the last assessment of the Company on 20.11.2017 and to this effect, proof of service has also been filed only today. The same is also required to be ascertained. However, none appears for the Income tax Department.

Contel_



IT Department to respond to the Appeal with their observations/objections, if any, on or before the next date of hearing i.e. 18.1.2018.

List on 18.1.2018.

(R. VÁRADHARAJAN)

MEMBER (JUDICIAL)

Surjit 18.12.2017